

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1441
ANSWERED ON:05.03.2010
EARTHQUAKE RESISTANT MEASURES
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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether adequate earthquake resistant measures are taken in construction of houses by the Civic Agencies and builders/developers of the State Governments/Union Government in the earthquake prone metropolitan cities of the country;
- (b) if so, the details thereof; and
- (c) if not, the corrective measures taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The structural safety of buildings including safety from earthquakes is a matter dealt with by the building bye-laws which is a state subject. The authorities examine these while passing building plans to see that the buildings conform to the provisions of the building bye-laws for safety from earthquakes. The Central Government has also circulated model building bye-laws which has provision for safety from earthquakes.

(b): The relevant provision of the model building bye-laws circulated by the Union Government is as under:

"The structural design of foundation, masonry, timber, plain concrete, reinforced concrete, pre-stressed concrete and structural steel shall be carried out in accordance with Part -VI structural design; section -1 loads; section-2 foundation; section-3 wood; section-4 masonry; section-5 concrete and section-6 steel of National Building Code of India taking into consideration all relevant Indian Standards prescribed by Bureau of Indian Standards including the Indian Standard given in IS-Code 1893-1984, 13920-1993, 4326-1993, 13828-1993, 13827-1993 and 13935-1993 for structural safety".

(c): Does not arise.